

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/1284(KB)2019
IA(I.B.C)/741(KB)2024,
IA(I.B.C)/552(KB)2024,
IA(I.B.C)/199(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 02ND MAY 2024

IN THE MATTER OF	STATE BANK OF INDIA VS ESS DEE ALUMINIUM LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Md. Nauroz Rahber, Adv.] for application in IA 552 of 2024

ORDER

1. Learned Counsel for the Applicant present.
2. **IA(I.B.C)/741(KB)2024:**
 - a. This is an application for condonation of delay of 28 days in filing the application for extension of one year beyond 12.03.2024 of the Liquidation process.
 - b. Heard the Ld. Counsel for the Applicant and reasons stated in the application, we allow the extension of Liquidation process by 6 (six) months by condoning the delay of 28 days.
 - c. The Liquidator is directed to complete the whole Liquidation process within the extended time period positively.
 - d. With the above directions, this application vide **IA(I.B.C)/741(KB)2024 is allowed and disposed of accordingly.**
3. **IA(I.B.C)/552(KB)2024:**
 - a. Ld. Counsel for the Liquidator seeks two weeks' time to file Reply Affidavit to this application. At request, time is granted to do the same.
 - b. List this matter for consideration **on 02.07.2024.**
4. **IA(I.B.C)/199(KB)2022:**
 - a. List this matter for arguments **on 02.07.2024.**

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**